9. Shri V. Gopalsamy
10. Shri Hari Shankar Bhabhra
11. Shri Shiva Chandra Jha

with instructions to report by the first week of next Session."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is.—

"That the Bill further to amend the Industrial Employment (Standing Orders) Act, 1946, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 (Amendment of Section 2)

MR. DEPUTY CHAIRMAN: There are four amendments to this clause.

SHRI BHAGWAT JHA AZAD: Sir, I beg to move:

3. "That at page 1, line 13, for the word 'workmen' the word 'workman' be substituted."

6. "That at page 2, for line 3, the following be substituted, namely:—

'(i) "wages" and "workman" have the meanings respectively asigned to them in clauses (rr) and (s)'.".

SHRI SHRIDHAR WASUDEO DHABE: Sir, I beg to move:

4. "That at page 1, line 13, after the word 'employer' the words 'or the employers federation or association' be inserted."

5. "That at page 4, line 16, after the word 'question' the words 'as early as possible but not later than three months' be inserted."

(The Amendment Nos. 4 and 5 also stood in the name of Shri Sadashiv Bagaitkar)

The questions were proposed.

SHRI SHRIDHAR WASUDEO DHABE: Mr. Deputy Chairman.

MR. DEPUTY CHAIRMAN: Mr. Dhabe, if you are going to speak, I will take up Calling Attention just now. After that we will continue the Industrial Employment (Standing Orders) Amendment Bill, 1981.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE reported leakage and sale of question papers of examination conducted by All India Central Board of Secondary Education and action taken by Government in the matter.

... मलिक (उत्तर प्रदेश) : श्रीमन, मैं आपकी अनुमति से अखिल भारतीय केन्द्रीय माध्यमिक शिक्षा बोर्ड द्वारा संचालित परीक्षा के प्रश्न पत्रों का समय से पूर्व पता लग जाने और उनके बेचे जाने के समाचार तथा इस मामले में सरकार द्वारा की गयी कार्यवाही की ओर शिक्षा तथा समाज कल्याण और संस्कृति मंत्री का ध्यान आकर्षित करता हूं ।

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): Sir, there have been a number of complaints about leakage of question papers in the All India Senior School Certificate Examination conducted by the Central Board of Secondary Education. Some of these complaints had appeared in the Press also. Reacting promptly to the complaints

[Shrimati Sheila Kaul]

directly received by it, the Board initiated action in time to check whether there was leakage of question papers, and, if so, in which subjects and to what extent.

2. Based on the results of its preliminary verification the Board had evidence to show that there was leakage of some of the question papers. It is relevant here to state that the Board conducts two examinations at the secondary stage (that is, Class X) and two examinations at the senior secondary stage (that is, Class XII). The leakage was found to be confined only to the All India Senior Secondary Examinations. Apart from all other measures contemplated, in order to strike at the root of the problem, the Board lodged a complaint with the police so that the source of leakage could be located. The police investigation is in progress. We do hope. it will be possible for them to locate the culprits.

3. In the meanwhile, the Board also continued its own intensive verifications. The examination centres in different parts of the Union Territory of Delhi were subjected to surprise inspections by senior officials of the Board with the specific objective of gathering documentary evidence to establish whether there was leakage of any more question papers. As a result of such verifications, the Board came to the final conclusion that question papers in Mathematics, Chemistry, and Biology under the All India Senior School Certificate Examination had leaked.

4. Available evidence showed that the leakage was confined to some schools in the Delhi UT area. No complaint about leakage of question papers was received by the Board from any place outside Delhi, not even from the adjoining towns. That being so, the Board cancelled the examinations in these three subjects and ordered reexaminations in them only in the Delhi UT area.

5. Fresh examinations in Mathematics, Chemistry, and Biology for all the candidates in the Delhi UT area have been scheduled to be held on April 5, 7, and 8, 1982; respectively. It should be appreciated that for holding re-examinations the Board has to make all preparations afresh. They need time to do that. However, in appreciation of the fact that a long gap between the two examinations would cause avoidable hardship to the students concerned, the Board has decided to hold the fresh examinations soon after the conclusion of the practical examinations.

6. Notwithstanding the fact that question papers had leaked only in some of the subjects, in one of the four examinations conducted by the Board, the Government has taken a serious view of the incident. The Education Secretary, Government of India, as the Controlling Authority of the Board, has ordered an enquiry into the systems and procedures adopted by the Board for conduct of examinations. Shri M V Rajagopal, an experienced educational administrator and a former Vice-Chancellor from Andhra Pradesh, has been entrusted with the enquiry. Wide-ranging terms of reference have been given to the enquiry to make it meaningful.

7. We regret that examinations in three subjects of the All India Senior School Certificate Examination had to be cancelled. We realise that this will cause inconvenience to many students and parents. But, we do hope, the public and all the others concerned will appreciate the larger

interest involved and not mind the inconvenience.

श्री सत्यपाल मलिक : यह जो पर्चों के बाहर फैलने की खबर है, यह एक बार फिर जो इस देश में शिक्षा की व्यवस्था और खास तौर से जो परीक्षा की पद्धति है, उसके सामने नये सिरे से सवाल का निशान लगाती है।

यह बहुत दुख की बात है कि शिक्षा जिसके जरिए किसी भी कौम का, किसी भी मुल्क की पीढ़ियों का निर्माण होता है, उस पर दोनों सदनों में कई सालों से कोई सार्थक चर्चा नहीं हुई है। यहां तक कि बजट भी जब आता है, तब भी दो-तीन साल में मेरी जानकारी में लोक सभा में भी शिक्षा के ऊपर कोई चर्चा नहीं हुई है। सर्वपल्ली डा० राधाकृष्णन से लेकर आज के जमाने तक, बिलानागा सत्तारूढ़ दल के भी जब मंत्री लोग शिक्षा संस्थाओं में जाते हैं, बिलानागा उनको सब लोग कहते हैं कि शिक्षा व्यवस्था में आमूल-चूल परिवर्तन की जरुरत है। सभी लोग कहते हैं कि शिक्षा व्यवस्था बेमतलब है, सभी लोग मानते हैं कि शिक्षा की मौजूदा व्यवस्था नौजवानों की और छात्रों की काबलियत का सही पैमाना नहीं है।

लेकिन इसके बावजूद, मान्यवर, किसी तरह का कोई परिवर्तन करने की कोशिश नहीं की जाती है। यह तो क्योंकि दिल्ली शहर है और माननीय मंत्री जी के नाक के नीचे ताकतवर अखबारों में यह खबर छपी, इसलिए यहां बहस हो गई है और परचे कैंसल हो गए आज सारे देश में जो परीक्षा लेने का तरीका है वह इतना भ्रष्ट हो गया है, इतना निरर्थक हो चुका है कि उसका नमूना किसी भी दूसरे सभ्य मुल्क में नहीं मिलने वाला है। पहले तो परचे आऊट होते हैं। जो मुफस्सिल कस्बे हैं, गांव हैं या शहर हैं दूरदराज के, उन में आप देखिएगा, पिछले दस साल में मामूली-मामूली लोग लखपति करोड़पति हो गए हैं मेक-ईजी और ये प्रश्न-पत्र बेच कर। वे करीब एक-डेढ़ महीने पहले किसी न किसी तरीके से परचे हासिल कर लेते हैं और फिर घुमा-फिरा कर छाप दिया करते हैं और उस से बड़े पैमाने पर रुपया बनाते हैं। सारे देश में यह जाल फैला हुआ है, विषाक्त जाल पूरे देश शिक्षा प्रणाली में फैला हुआ है।

इसके बाद श्रीमन, नक्ल होती है। नक्ल के मामले में कोई सार्थक कदम नहीं उठाया जाता है। जिन दिनों खबर छपी, दिल्ली के पास के गांव की भी खबर छपी, इसी हायर सेकेण्डरी के इम्तिहान में दिल्ली के दो पत्रकार जाते हैं, गांव के लोग घेरे रहते हैं। यहीं की बात नहीं है, दूरदराज के इलाकों में तो बिलकुल खुल कर नक्ल होती है, एक तरह से नक्ल इंस्टीटयुशनलाइज हो गई है। मैं अपने जिले के इंस्टीटयूशन की बात जानता हूं जिस में प्रधानाचार्य ने बाकायदा काउंटर खोला है, 500 रु. का काउंटर है, हजार रु. का काउंटर है, और उसी तरह से कमरे नियत किए गए हैं। हजार-हजार रु. इंटरमीडिएट के विद्यार्थियों को, जिन्होंने जमा कर दिए, उन की परीक्षाएं अलग कमरे में करायी जाती हैं, उनको किताब देकर और उन के सवाल हल करा कर। मेरठ जैसा प्रस्टिजस कालेज और मैं तो कहूंगा सारे विश्वविद्यालय में नक्ल की परम्परा चालू हो चुकी है। उसके बाद नम्बर बढ़ाए जाते हैं, फिर नम्बर की मार्किंग में घपल होता है, फिर मार्क-शीट में नम्बरिंग करने में घपला होता है, मार्क-शीट में नम्बर बढ़ाए जाते हैं, फेल हो जाने के बाद इवेल्युएशन

[श्री सत्यपाल मलिक]

के नाम पर घपला होता है। कुल मिला कर, ये शिक्षा व्यवस्था की जो परीक्षा प्रणाली है उसक पवित्रता और उसका मकसद दोनों खत्म हो रहे हैं।

मान्यवर, मैं इस मौके पर शिक्षा व्यवस्था पर कोई लम्बा प्रवचन करना नहीं चाहता, करने की स्थिति में नहीं हूं लेकिन मैं इतना कहना चाहता कि जो एकाध सिस्टम जो व्यवस्था में सड़ांध दिखाते हैं, आप उस में पैबन्द लगाने की बात करते हैं। इस से मामला हल होने वाला नहीं हैं। मैं उम्मीद करता था माननीया शिक्षा मंत्री से—उनके सामने गुस्से से बात नहीं कही जा सकती है क्योंकि महिला हैं, और भद्र महिला हैं—लेकिन मैं निवेदन करना चाहूंगा क्योंकि वह एक अच्छे परिवार में, एक ऐसी जगह मे पैदा हुई, अगर ये कोशिश करें तो यह फैसला कर सकती हैं कि शिक्षा और इम्तिहान की प्रणाली को बदल सकती हैं। तो मैं यह उन से निवेदन करना चाहता हूं कि बजाए यह जो रुटीन का जवाब यहां दिया, क्योंकि यह एक बड़े सवाल का निशान लगा है परीक्षा प्रणाली में, आप पूरे देश में शिक्षा व्यवस्था और परीक्षा प्रणाली बदलने की कोशिश करिए तो देश का बहुत भला करेंगी।

मान्यवर, अब मैं जो महत्वपूर्ण मामला है उस की तरफ आना चाहता हूं। मैं जानना चाहता हूं माननीया मंत्री जी से कि आपने तीन परचे इसके कैंसल कराए, इतना तो इससे यह साफ हुआ मान्यवर, कि जो एलीट परिवार के बच्चे हैं, लगता यह है—जो अभी तक अखबारों में आया है, कि शायद विदेशों में भी इन परचों के आधार पर इम्तिहान होता है—तो बड़े बड़े घरों के लोग टेलेक्स के जरिए या किसी और जरिए से उन परचों को हासिल किया और बड़े घरों के बच्चे जो खरीद सकते थे उन्होंने हजार दो हजार रु० हासिल करके खरीद किया, एक बहादुर लड़के ने इसको लीक किया वरना आप के पास कोई ऐसी मशीनरी, कोई ऐसा सिस्टम नहीं था कि इतना बड़ा अपराध हो रहा था उसके पकड़ने की पहल आप के हाथ में नहीं थी। यह भी एक नौसिखे बच्चे ने यह हिम्मत की, यह बात साफ हो गई। मैं यह जानना चाहता हूं, नम्बर 1, माननीया मंत्री जो बताएं कि क्या दिल्ली में यह लीक हुआ? मेरी जानकारी है कि दिल्ली में जिस वक्त यह जानकारी मिली उसके बाद आपके पास तो टेलीफोन का सिस्टम है, आवागमन के तेज साधन हैं, और दिल्ली के अलावा देश के अनेक हिस्सों में ये प्रश्नपत्र लीक हुए हैं लेकिन आपने अजीब स्थिति पैदा कर दी है। खास कर जो चेयरमैन हैं इस बोर्ड के, वह कहते हैं कि अब और जगहों के इम्तिहान हम तब कैंसल करेंगे जब वे लोग साबित कर दें कि परचा आऊट हुआ। यह ज्यादती है। आप को सारे देश में उन परचों को कैंसल करना चाहिए था। चूंकि दिल्ली में आदमी मरता है तो खबर बनती है, मेरे गांव में आदमी मरता है, चूंकि मामूली आदमी है, तो वह खबर नहीं बनता। तो जो मुफस्सिल टुकड़े हैं देश के उन जगहों पर अगर मेहनत करने वाले ईमानदार नौजवानों का नुकसान हुआ है इस की वजह से तो आप को खुद जांच करा के, बजाए इस के कि अभिभावकों से आप सबूत मांगें, वहां के परचे कैंसल करने चाहिए थे।

दूसरे मान्यवर, सिर्फ तीन परचे कैंसिल किए गए हैं। जो पहले दिन खबर छपी लीक होने की अखबारों में, उस में यह लिखा हुआ है कि बायलाजी

रसायन शास्त्र गणित टैकनिकल ट्रेनिंग इकानामिक्स फिजिक्स और अकाउंटेंन्सी, इन तमाम विषयों के परचे लीक हुए माने गए हैं। अखबारों में यह खबर है और यह कहीं कांट्रेडिक्ट नहीं हुआ है।

लेकिन शायद चेयरमैन साहब कहते हैं कि हमारे पास तीन का ही सबूत है। वह सबूत उनको नहीं मिला है, वह घटनाओं से पैदा हो गया। इसलिए तीन पर्चे कैंसिल किये गये। मैंने भी यह जानने की कोशिश की है अभिभावकों से और उन्होंने बताया है कि खास तौर से फिजिक्स का पर्चा भी लीक हुआ है। आप जानती हैं कि फिजिक्स में न्यूमैरिकल होता है और जिसको वह पर्चा हासिल हो गया उसका सारा पर्चा ठीक होगा और वह प्रतिभाशाली छात्र के मुकाबले में एक नामाकूल छात्र नम्बर पा जाएगा। श्रीमन, यह कैरियर मेकिंग इम्तिहान होता है। इसके बाद ही कहां कहां उसका दाखिला होगा, यह तय होता है। इसलिए मैं माननीया मंत्री महोदया से निवेदन करूंगा---इसे प्रश्न समझिये या मशविरा समझिये--कि आप सारे देश में जांच करायें कि जहां जहां पर्चा आउट हुआ क्या उसके अलावा भी जो पहले 19 तारीख को इंडियन एक्सप्रेस में पहले पेज पर रिपोर्ट छपी है, उसके आधार पर और कौन से विषय हैं जो कि आउट हुए हैं, अगर आउट हुए हैं तो उनको भी कैंसिल करने की मेहरबानी करें ताकि उन प्रतिभाशाली छात्रों को तकलीफ न हो।

श्रीमन, तीसरी बात मैं यह कहना चाहता हूं कि जो चेयरमैन साहब हैं उनका एक इंटरव्यू छपा है। उन्होंने खुद माना है कि परीक्षा का जो मौजूदा ढांचा है यह विद्यार्थी की प्रतिभा का किसी भी तरह से सही मूल्यांकन नहीं करता। यह करीब करीब सभी लोग मानते हैं। विद्वान लोग मानते हैं, सरकार मानती है, शिक्षा शास्त्री भी मानते हैं। लेकिन यह विधवा विलाप हर साल होता है, लेकिन नतीजा वही रहता है। मैं माननीय मंत्री महोदया से जानना चाहता हूं कि जब आपके इस बोर्ड को चलाने वाले चेयरमैन खुद कहते हैं कि मार्किंग का, इम्तिहान का यह तरीका गलत है तो आप इतना बड़ा घपला हो जाने के बाद और अपने चेयरमैन के कहने के बावजूद भी कि यह तरीका गलत है, इससे प्रतिभावान छात्रों का सही मूल्यांकन नहीं होता, जिन्दगी में उनको जो मौका मिलना चाहिए था, उसकी जगह दूसरों को मिल सकती है, तो क्या आप यह आश्वासन देंगी कि इस दुर्घटना के पश्चात आप इम्तिहान की प्रणाली को, मार्किंग की प्रणाली को बदलेंगी और दूसरे, इस साल का जो इम्तिहान होगा उसमें किसी दाखिले के लिए ऐग्रीगेट के बजाय जिस सब्जेक्ट में दाखिला हो उसी सब्जेक्ट के नम्बरों को महत्वपूर्ण माना जाएगा, यह निश्चय करेंगी? तो मैं अपनी बात को सवालों में परिणत करते हुए जानना चाहता हूं कि (1) जिन जगहों पर, जो दिल्ली के बाहर की जगहें हैं, वह बिना सबूत मांगे, अपनी किसी एजेन्सी से सारी जांच करवाकर क्या आप पर्चा रद्द करायेंगी और (2) जो इन विषयों के अलावा विषय हैं जिनके बारे में रिपोर्ट छपी है, उन विषयों के पर्चे भी रद्द करायेंगी कि नहीं और (3) जो मौजूदा व्यवस्था है उसको बदलेंगी कि नहीं? इन तीन सवालों के साथ ही मैं यह भी जानना चाहता हूं कि जो इंक्वायरी कमेटी आपने बैठाई है, उसके टर्म्स आफ रेफरेंस क्या हैं, वह भी आप बताने की मेहरबानी करें।

श्रीमती शीला कौल : मान्यवर, मैंने देखा है कि हमारे माननीय सदस्यों को काफी चिन्ता है कि जिस तरीके से दिल्ली में इम्तिहानों के जो पर्चे थे वे लीक ग्राउट हो गये और यह मुनासिब भी था क्योंकि ग्राखिर वह भी किसी के पिता या माता है और उनके बच्चों को बार बार इम्तिहान देने जाना होता है तो जैसे मैं समझती हूं, कितनी तकलीफ होती है।

मान्यवर, सुबह भी लोकसभा में इसका डिस्कशन हुआ था और मुझे बड़ी खुशी थी कि वहां मैम्बरों ने काफी दिलचस्पी से हिस्सा लिया। इसलिए जो अभी माननीय सदस्य ने कहा कि शिक्षा के लिए कभी ज्यादा ध्यान नहीं दिया जाता है और सालों से इसको हाउस में डिस्कस नहीं किया गया है, आपको यह जानकर खुशी होगी कि इस साल शिक्षा के ऊपर चर्चा होगी हाउस में बजट के बारे में और मुझे भी बहुत खुशी है इस बात की क्योंकि पिछले साल जब नहीं हुआ था तो मैं क्या कहूं, मुझे अफसोस हुआ था, इसको लेना चाहिए था, लेकिन अब की दफा इसको ले रहे हैं। मैंने अपने स्टेटमेंट में यह कहा है कि कंट्रोलिंग अथारिटी ने एक इंक्वायरी कमेटी बिठायी है और उस के टर्म्स आफ रेफरेंस क्या हैं वह मैं बता रही हूं। बहुत फैलाव से उस में कहा गया है और उस में सब से पहले है :

"Firstly, to critically examine the complaints received about leakage of question papers in general, and, in particular, about the question papers under the All-India Senior School Certificate Examination, 1982, and to determine the adequacy of action taken by the Board to deal with them. Secondly, with reference to the leakage established in 1982 examinations, to fix the responsibility of the leakages. Thirdly, to examine the systems and procedures adopted by the Board for conducting examination and identifying the weaknesses, if any. Fourthly, to examine the arrangements available in the Board for entertaining and processing such complaints about leakage of question papers. Fifthly, to determinate what constitutes leakage of question papers and to suggest norms for ordering re-examination with reference to the extent of leakage. Sixthly, to recommend measures for prevention of leakage or confidential information relating to examinations in general and of question papers in particular."

तो यह हमारे टर्म्स आफ रेफरेंस हैं और हम ने इस बात का खास ख्याल रखा है कि इस कमेटी के जो चेयरमैन हैं मिस्टर राजगोपाल वे आंध्र प्रदेश के हैं। किसी दिल्ली वाले को इस के साथ इंवाल्व नहीं किया है। हम उम्मीद करते हैं कि यह इंक्वायरी कमेटी जब बैठेगी और यदि किसी के पास कोई एवीडेंस हो लीकेज आदि के बारे में जो दूसरे किसी परचों में हुई हो तो वह उसे इस इंक्वायरी कमेटी के सामने पेश करेंगे और ऐसा होने से इस काम में बड़ी मदद हो जायगी और हम चाहते हैं कि अच्छी तरह से इस को कवर किया जाय और इस का कोई नतीजा आने में 6 महीने तो लग जायेंगे। इस का कोई नतीजा हम को 6 महीने में मिल सकेगा।

श्री सत्यपाल मलिक : मैं एक स्पष्टीकरण चाहता हूं। यह बहुत महत्वपूर्ण बात है। आज स्टेट्समैन के पहले पेज पर जो इस बोर्ड के चेयरमैन साहब हैं उन का एक इंटरव्यू जैसा छपा है और उस का हैडिंग जाहिर करता है कि परीक्षा की जो प्रणाली है उस को बदलने की बात हो रही है।

श्री उपसभापति : प्रणाली का मामला तो बड़ा व्यापक है। आप ने अपनी बात कहने में पहले ही 15, 20 मिनट ले लिये हैं।

श्री सत्यपाल मलिक : आप धीरज रखिये। वहां आप हम लोगों की सहायता करने के लिये हैं। मैं कोई फालतू बात नहीं कर रहा हूं। मैं कहना यह चाहता हूं कि जो बोर्ड के चेयरमैन साहब है उन्होंने जो कुछ माननीय मंत्री जी ने कहा उस से आगे की बात कही है।

श्री उपसभापति : उस को आप छोड़िये।

श्री सत्यपाल मलिक : मेरा अधिकार है स्पष्टीकरण मांगने का। तो मैं जानना चाहता हूं कि आगे के दाखिलों के लिये यह नम्बर बहुत महत्वपूर्ण हैं और जिस समाज में आपाधापी और जोर की बात चल रही हो और गलत तरीकों से भी फायदा उठाने की बात हों वहां लड़के भी उस का लाभ उठाना चाहेंगे तो उन्होंने इशारा किया है कि शायद हम ग्रेड सिस्टम लागू करेंगे। ऐसे सिस्टम को लागू करने से आगे बहुत फर्क हो जायगा। तो माननीय मंत्री जी तो इन दो कामों को कर रही हैं और आप के चेयरमैन साहब इंतहानों के सारे मार्किंग सिस्टम को बदलने की बात कर रहे हैं। तो मैं यह स्पष्टीकरण चाहूंगा कि क्या जो बात उन्होंने कही वह सरकार के आब्जरवेशन में है और क्या मंत्री जी उससे सहमत हैं और क्या वे उस आधार पर नम्बर देने के सिस्टम में कोई तरमीम करेंगी?

श्रीमती शीला कौल : मान्यवर, जो इनक्वायरी कमेटी बैठ रही है उसके टर्म्स आफ रिफरेंस में यह नहीं आता। लेकिन एक बात जो वह जानना चाहते हैं उसका मैं स्पष्टीकरण करना चाहती हूं। वह चेयरमैन का जिक्र कर रहे हैं। मैंने उनको बुलाया था अपने यहां जब मैंने अखबार में यह देखा। वह कह रहे थे कि यह अखबार की बात है, मैंने यह बात नहीं कही।

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Deputy Chairman, it is not known whether the leakage is a symptom of a disease or a disease by itself. I am happy that the Minister has taken a very serious view of this leakage. What happens in this kind of a situation is that the sanctity of an existing system is vitiated; people lose faith in the system once this kind of an incident takes place. And, therefore, it is good that a serious view has been taken on the matter. But just by taking a serious view of it an constituting a committee with wide terms of reference to go into the system and procedure of examination and then suggest measures would not itself be sufficient; it may be just touching the periphery of a problem, and not going deep into the issue. You kindly see the difficulty of the parents and the innocent students. I say some students only might be involved in this; but the innocent students who are larger in number would suffer. In an incident like this, hardly one per cent of students may be involved who somehow come to know about it. But 99 per cent of the students suffer as a result of the action of one per cent of students. It is a very rare instance of the majority of students suffering as a result of the negligence of the Board which is certainly the primary cause of leakage. So the majority suffers for no fault of their's and the matter requires a little more serious examination.

Here it is surprising how the question paper leaked out if the invisible hand of some of the Board officials was not there. I was myself an examiner of a University for quite some years right from the stage of setting the question papers to the stage of the examination paper being distributed in the examination hall. Strict secrecy is maintained. Nobody knows who the examiners are or who set the question papers, or when those manuscripts

[Shri Narasingha Prasad Nanda]

of the questions are sent to the University and how those question papers are sent to various centres. Strict secrecy is maintained till the start of the examination. But in this case we hear that not only the question paper is leaked out, these question papers are sold in the market like *raddi* and published in the newspapers. So, unless there is some invisible hand working behind this, it could not have happened. It is, therefore, a very serious matter from that point of view. I would have thought that the Education Minister should have at once suspended the person in charge or the custodian of the question papers. After all, they are continuing with the system; they must be following some procedure and maintaining secrecy. Whosoever was directly in charge of these question papers, the entire chain involved right upto the stage of going to the examination hall, should have been immediately taken to task and some kind of shock treatment should have been administered on them. It is very easy to cancel an examination and then call upon the 99 per cent innocent students to appear again. You have found, Madam, a very easy solution to the problem. I do not say that you could have done otherwise, or, you could have allowed these examinations to continue on the basis of the leaked question papers. I do not say that. But this cancellation is an easy solution. Therefore, I would like to know from the hon. Minister, what action has been taken against the Board officials who were in charge of these question papers, which have been leaked out. Then, Sir, I would like to know a little more detail from the hon. Minister: what is the present procedure of maintaining the secrecy? You do maintain some kind of procedure which you would be following now. Then only, they can go into the question of improving upon the existing procedure. (*Interruptions*)

DR. MALCOLM S. ADISESHIAH (Nominated): How can you ask her to mention something which is secret?

SHRI NARASINGHA PRASAD NANDA: The procedure is not secret, Mr. Adiseshiah. (*Interruptions*) I would like to know whether it has been found that some of the Board officials are also involved, as I said and whether any action has been taken.

MR. DEPUTY CHAIRMAN: How will they take action unless the enquiry is complete? She has already said that an enquiry committee has been set up.

SHRI NARASINGHA PRASAD NANDA: This is a stereotyped answer, which you would give as Education Minister. I expect something more.

SHRIMATI SHEILA KAUL: Sir, some very pertinent questions have been asked. But I would like to say that we are as much disturbed as anybody else and my feelings are that when there is a change in the moral values of life, there are more problems and it is up to us, parents, to give correct guidance and moral education which should start right from the home. And if there is disturbance in that, children, even grown-up people, start behaving in the manner they are doing now.

Now, Sir, the hon. Member has asked me, what I have found out. As you know, Sir, in regard to these things, police are making investigations. When these investigations are completed, everything will come out then. And the enquiry committee, as I

said, has been set up. The hon. Member has been an examiner himself. He will be a very useful person, if he can take the trouble and help those people there....

SHRI B. D. KHOBRAGADE (Maharashtra): Include him in the enquiry committee.

SHRIMATI SHEILA KAUL: There is only one member.

Being an examiner, I am sure, he knows. He wants to know the procedure which is followed. I will take half a minute to explain this. We all know, papers are set, question papers are set, then, they are translated, then, moderation takes place and then the papers are made pressworthy. Then, the papers are despatched to the press centre-wise statement of papers required; all these are despatched to the press. They are received by sealed boxes from the press in the Board's office and centre-wise, in coded envelopes. Checking of the sealed boxes, centre-wise, is conducted to ensure the correctness of the question papers. All these things are there. Being an examiner, you know very well, how all these things are looked after. In the same way, it has been done here. But what has happened in this, the police enquiry and investigations will bring out the results, and further on, our own enquiry committee which has been set up will tell us the rest of the story.

DR. RAFIQ ZAKARIA (Maharashtra): Mr Deputy Chairman, Sir, because of these leakages in Delhi, which we are discussing now, this question has drawn national attention. I do not nister many say that it does not want to repeat what has been said about Delhi, but Sir, a worse situation has taken place in Bombay. Though technically the Minister may say that it does not concern the All India Board because the examination concerns the SLC Board and the Higher Secondary Board in Maharashtra, as you know, on the results of these examinations especially of the Higher Secondary Boards examinations, admissions to engineering colleges, medical colleges, IIT and all other technical institutions are given and as Mr. Nanda rightly said today what has happened is that the student community is losing faith in the integrity of examination itself. I will take only a few minutes and since it pertains to Bombay I hope you will be a little more indulgent. What happened in Bombay is something so horrible that one does not know as to what is going to happen to the future of this country because the students were crying, the students who had worked hard year after year, students who had devoted all their time and attention to securing better class and better marks, they were just at sixes and sevens. As Mr. Malik right said, if a paper like mathematics or physics or chemistry is leaked out, where is anybody to compete with these cheats? And these disclosures have been made by the newspapers in Bombay, like the Times of India, the Indian Express and all other papers. As in Delhi, where the Hindustan Times published the biology paper in advance, some of the Bombay papers also published those papers and those papers were sold for Rs. 100 or Rs. 150.

SHRI B. D. KHOBRAGADE: Even for Rs. 500.

DR. RAFIQ ZAKARIA: The prices came down as there was a mass distribution.

SHRI RAMAKRISHNA HEGDE (Karnataka): That is the only commodity of which prices come down in your regime.

DR. RAFIQ ZAKARIA : I mean it started with a thou-

[Dr. Rafiq Zakaria]

sand rupees. Then more students started taking them and there was a kind of cooperative endeavour in trying to see that this amount was distributed evenly. I was told that even question papers were cyclostyled along with the answers and, Sir, this is the state of affairs.

I spoke to the Chief Minister. He has entrusted the investigation to the police. Maybe, because of the fact that he saw to it that the teachers' strike which was coming in the way of the holding of the examination he somehow or other managed to hold the examination, despite their strike, there might have been some conspiracy of disgruntled elements among the teachers also, I do not know. I am not casting aspersions on any elements, but what I would like to know from the Minister is whether she is applying her mind to this horrible situation that has arisen, wherein the whole faith of the student community in the system of examination and in its very integrity is completely destroyed. She has talked of an inquiry committee as far as Delhi is concerned. Education is now a Concurrent subject. Is she going to take some steps in finding out the facts from other centres also? It is necessary because my friends from Bihar say that this has been going on for years in their State also; similarly my friends from U.P. say—you come from that State, I do not know whether you know it—that this is a common practice there. So, Sir, what is this, what is happening? (*Interruptions*). It is not a party question. We have to rise above party consideration and we have to fight this menace. In fighting this menace I want the Education Minister to gird up her loin and face the situation in such a way that the faith of the student community in the integrity of the examination is restored. Therefore, I have to ask two or three questions. Is she aware of what has happened in Bombay? If so, will she see that at least in the case of some of these papers wherein the leakages have been proved, she would advise the State Government to see that those examinations are also cancelled. Secondly, whether, in view of the fact that admission to these technical colleges is based on the results of these examinations, she would advise that those students who get more than 60 per cent marks will be re-examined, because it is there that this corruption has taken place? And, lastly, I would like to know from the Education Minister whether these elements which are responsible for these leakages will be identified. As Mr. Nanda rightly said, it is not a question of just fixing the responsibility here and there. We will have to go into the whole fabric of this cheating. So I would like to know whether the most serious view of this problem is being taken by the Government or not.

SHRIMATI SHEILA KAUL: I am happy that Dr. Zakaria has appealed to everybody to get together to look into this menace of what we are facing now. I am very happy and I am very grateful to you. In the meantime, I have also made enquiries from the Maharashtra Government. There was one newspaper which published a question paper which it claimed was the copy of the question paper on Biology. The Board authorities enquired into the matter and found that there was no *prima facie* truth in the allegation in view of the finding that only a few of the many questions listed in the leaked out paper were there. Since then...

DR. RAFIQ ZAKARIA: I am sorry to disturb the Minister. In the face of what the investigative reporters of the newspapers have said prior to the examination, this is a stereotyped reply..

MR. DEPUTY CHAIRMAN: She has got the report with her.

SHRIMATI SHEILA KAUL: I have got the report here that I came to know about. We got into touch with the authorities there on telephone and this is what we have got. If you have got more news, please convey it to us. That is what I am saying. But this is what news I have. I am conveying it to you. You can add on to it, if you like. And as the hon. Member has said, the matter has been reported to the CID for investigation and yesterday in the Maharashtra Assembly, this matter was also discussed.

MR. DEPUTY CHAIRMAN: Shri Shiva Chandra Jha.

श्री शिव चन्द्र झा (बिहार) : उपसभापति महोदय, यह हौरेबिल सिचुयेशन इसलिये है कि स्टुडेन्ट कम्युनिटी चाहे दिल्ली हो, बम्बई हो, बिहार हो और चाहे उत्तर प्रदेश हो, इसलिये है कि इससरकार के पास कोई राष्ट्रीय शिक्षा नीति नहीं है । नेशनल एजूकेशन पालिसी अब तक सरकार नहीं बना पाई है । इसलिये हर क्षेत्र में, हर पहलू में गड़बड़ियां हैं । अगर सरकार के पास नेशनल एजूकेशन पालिसी है तो मंत्री महोदया कृपा करके बतायें ।

अब यह घटना जो आई है, लीकेज के बारे में, मेरे पास एक अखबार है दिल्ली का । वहीं से आप पढ़ लेंगे कि इसका नाम क्या है, कहने की जरूरत नहीं है ।

श्री उपसभापति : मुझे पढ़ने की जरूरत नहीं है ।

श्री शिव चन्द्र झा इसमें कहा गया है कि...

श्री रामकृष्ण हेगडे: दूरबीन से देखिये । . . (**व्यवधान**) . .

श्री उपसभापति : कृपया उनको बोलने दीजिये ।

श्री शिव चन्द्र झा : उसमें कहा गया है कि पहले तीन होस्टलों में लीकेज हुआ, दिल्ली में । एक पुलिस का लड़का उसमें इन्वाल्व है और यह भी कहा गया है कि जो इसका इंचार्ज होता है, वह एक हायर रैंक का आफिसर होता है, अन्डर सेक्रटरी से कम रैंक का इंचार्ज नहीं होता है और जब वह खोला जाता है यह सब उसके सामने होता है । इसमें यह भी कहा गया है कि 150 रुपया, 60 रुपया, इतने पैसों में इसकी बिक्री हुई, पैसे बनाने का धंधा हुआ । तो मैं मंत्री महोदया से जानना चाहता हूं कि वह कौन आफिसर है और किस रैंक का है...

जिसके चार्ज में यह पेपर्ज थे, क्वेश्चन पेपर्ज थे क्या उसको आपने कहा, उसने खुद कहा या किसी दूसरे ने कहा ? वह कौन है, क्या नाम है ? क्या आपने उससे बात कर के फर्स्ट हैंड इनफारमेशन जो है, ऐसी बात क्यों हुई, वह इन्क्वायरी तो लम्बी चौड़ी होगी उसमें 6 महीने भी लग सकते हैं तब तक कोई दूसरी घटना हो जाएगी यहां पर और यह बात पीछे चली जाएगी और दूसरी परिस्थिति आ जाएगी, कौन अफसर यह है जिसके चार्ज में था ? आपने क्या बात की है ? यदि बात नहीं की है तो क्यों नहीं की ? मैं इस बात पर फिर जोर देता हूं कि इस अधिकारी के खिलाफ अविलम्ब कार्यवाही की जाए, होनी चाहिये । उसको अविलम्ब सस्पेंड किया जाना चाहिये, इन्क्वायरी होती रहेगी पहले उसको आप अविलम्ब सस्पेंड क्यों नहीं करते हैं ?

दूसरा सवाल है कि तीन होस्टल्ज में कौन होस्टल है जहां से लीकेज स्टार्ट हुआ, क्या इसकी आपको जानकारी है ?

तीसरा सवाल है कि यहां पर एक दाम तो बताया गया किस दाम पर बिका है, क्या

[श्री शिव चन्द्र झा]
आपको अब तक पता चला है कि कितने दाम पर बिका है ?

चौथा मेरा सवाल है कि मंत्री महोदया ने अभी कहा कि पुलिस डिपार्टमेंट क्राइम ब्रांच से इन्क्वायरी चल रही है उसकी एजुकेशन सेक्रटरी श्री राजगोपालन के थ्रू भी इन्क्वायरी चल रही है। मैं यह जानना चाहता हूं कि उनके टर्म्स आफ रेफ्रेंस क्या हैं वे क्या करेंगे जो यह कमेटी नहीं करेगी या जो यह कमेटी करेगी वह क्या नहीं करेंगे ? दोनों में टर्म्स आफ रेफ्रेंस में कहीं कोई ओवरलेपिंग तो नहीं है, इनके टर्म्स आफ रेफ्रेंस क्या हैं, यह बताइये। अन्तिम सवाल मेरा यह है कि दिल्ली का सवाल यह है, बम्बई की बात उठी, बिहार की बात क्यों न उठे इसलिये बिहार में जो गड़बड़ी होती है इम्तहानों में क्या आपने वहां के जो शिक्षा मंत्री हैं, मुख्य मंत्री हैं **(व्यवधान)** उनसे आपने क्या कोई रपट ली है कि बिहार के अन्दर जो गड़बड़ी है उसको रोकने के लिए वहां कौन से कदम उठाएं हैं। यही मेरे सवाल हैं।

श्रीमती शीला कौल : उपसभापति महोदय, यह कहना कि हमारी कोई नेशनल एजुकेशनल पालिसी नहीं है, मुझे तो आनरेबल मेम्बर से यह सुन कर ताज्जुब हो रहा है यह 1968 से बनी हुई है . . .

श्री शिव चन्द्र झा : बताइये, क्या है ? यह सवाल कई बार हम उठा चुके हैं, आप बताइये कि क्या है ? क्या फारमुलेशन कर रहे हैं ?

श्रीमती शीला कौल : नेशनल पालिसी के बारे में यदि आप बहस चाहते हैं तो एक दिन कर लीजिये हम तैयार हैं यदि आप नहीं चाहते हैं तो लाईब्रेरी में रखी हुई है वह आप पढ़ लीजिए **(व्यवधान)** दूसरा यह है कि कौन क्वेश्चन पेपर रखते हैं। वह डिप्टी सेक्रेटरी जो बोर्ड के हैं वह रखते हैं। वे आठ साल से इस काम को कर रहे हैं, ईमानदार आदमी हैं, इनको विश्वास है. . .

श्री शिव चन्द्र झा : क्या नाम है ?

श्रीमती शीला कौल : नाम तो मुझे पता नहीं है हम उनको डिप्टी सेक्रेटरी कहते हैं।

श्री शिव चन्द्र झा : क्या आपने उन से बात की है।

श्री उपसभापति : यह वहां से बात करेंगे ?

श्रीमति शीला कौल : देखिये, ऐसी बातें कर रहे हैं, क्या करें ? मैं डिप्टी सेक्रेटरी से बात करूंगी तो बाकी और क्या काम करूंगी। आपने बिहार के बारे में पूछा है तो बिहार के जो वहां के चीफ मिनिस्टर हैं, एजुकेशन मिनिस्टर हैं, सेक्रटरी हैं, आप हैं यह सब हैं यह सब मिल कर इसका फैसला करें। **(व्यवधान)**

श्री उपसभापति : श्रीमती कनक मुखर्जी।

SHRIMATI KANAK MUKHERJEE (West Bengal): Mr. Deputy Chairman, Sir, the news of leakage of question papers of the All-India Senior Secondary Certificate Examination and after that the news of mass copying at the examination centres and violence at the examination centres in Delhi organised by outsiders, which are all revealed in these papers, the Times of India, the Indian Express, the Statesman, of 19th, 20th and 21st, are extremely shocking and reveal utter corruption and failure of the administration. But this is not a new feature. Nor is it an isolated feature. This is going on not only in Delhi but in UP, Bihar, Maharashtra, and we have our own experience in West Bengal during the early '70s. We know what havoc was wrought and what racket was there in the

educational work in West Bengal. We experienced that in West Bengal during the early Emergency period—extreme anarchy and organised business with question papers and supplying answers, mass copying, witnessed in all educational institutions. I have my own experience in my college where I taught for many years. We know with what determination and papular cooperation the West Bengal Government had to control the situation, to bring back the normal healthy atmosphere and sanctity of the educational institutions. But what happened in Delhi now surpasses all the past records—corruption and violence. That is my question. It is not that because something happened in Maharashtra or UP or Bihar that we will just...

MR. DEPUTY CHAIRMAN: There is nothing happening, do not worry about those things here.

SHRIMATI KANAK MUKHERJEE: I find from this paper that some boys in the schools claim very high connections and they have attracted all the hostlers saying that they could procure the question papers for them at a certain price, etc. Even in today's paper—the Hindustan Times—it is written: "CBSE AIDES BEHIND THE PAPERS LEAK". All those things are there. They have got high connections. What are those high connections? There is a saying in Bengali, which means there is a ghost in the smallest grain. So we want to know where that small ghost is living now. Where is that small ghost which is creating all this trouble? That has to be found out and rooted out. I want the Minister to tell us what the Government is doing to find out that, what steps the Government is taking to bring healthy atmosphere and sancitity to the educational institutions. Thirdly, what steps does the Government contemplate for taking the public cooperation and cooperation from the parents so that the children, the very foundation of our nation, can be saved from the clutches of such degeneration caused by the black money business and that degrading effect, the loss of moral values and ideals due to this black money racket which turned everything into business in the educational field, destroying the sanctity of our educational institutions?

श्रीमती शीला कौल : मान्यवर, अभी मेरी बहन ने जिक्र किया है कि हिन्दुस्तान टाईम्स में कुछ वाकया निकला है। लेकिन एक वाकया और भी निकला था वह मैं आपको याद दिलाना चाहती हूं। पांच-छः दिन हुए सामने वाले सफे पर था कि बायलोजी का यह पेपर जो है वह आऊट है और आज सुबह आयेगा। सुबह जब पेपर आया तो उसमें एक सवाल नहीं था। तो जब तक कि एविडेंस नहीं हैं आदमी के पास तो कैसे उसके ऊपर एक्शन ले सकता है और अखबार में तो... (व्यवधान) वही बात होती है जो कि उन बेचारों को कही जाती है, जाकर ये कहां से एविडेंस लेंगे, भागम-भागी करेंगे, किसके पास इतनी फुर्सत है। लेकिन हम लोगों को ढूंढना है, पुलिस को ढूंढना है, हम लोग ज्यादा कन्सर्न्ड हैं। तो इसलिए हम ये करते हैं। फिर इन्होंने यह कहा है कि टीचर्स का और पेरैन्ट्स का आपस में विश्वास होना चाहिए ताकि बच्चे अच्छी तरह से काम कर सकें। आप तो एक कालेज को चलाती हैं, मालूम है कि टीचर्स पेरैंट्स एसोसियेशन होती है, उसमें अगर ज्यादा आपस में घुल-मिलकर बात करें और बतायें कि क्या प्राब्लम्स हैं तो बहुत कुछ नतीजा निकल सकता है।

SHRI B. D. KHOBRAGADE: This leakage of papers of All India Senior School Certificate

[Shri B. D. Khobragade]
Examination is rather scandalous. It has been mentioned by many Members and accepted by the hon. Minister also that such leakage is prevalent on a wide scale throughout the country. Many Members have referred to their experiences from their own States. The main question that I would like to raise is about merit. When the question of reservation for Scheduled Castes comes, you say: We want merit, we want merit. Now where is merit, if question papers are leaked out? Students with high connections get questions in advance with their answers. Where is then the question of merit? Why do you want to raise the question of merit in the case of Scheduled Castes who are not able to get the question papers in advance because they do not have high connections? This is a very important question. The point is that this must be checked thoroughly.

Secondly, what is the result of preliminary verification? The hon. Minister has stated in her statement that the preliminary verification has shown leakage of some question papers. What was the preliminary observation or finddings of the person who did this preliminary vertification? Who are the responsible officers for this? If there was *prima facie* evidence, why have they not been suspended? You say that there was evidence. They have not been suspended. They should be suspended immediately.

Now, you are going to have the examinations on the 5th, 6th and 8th. This is a very important examination. The students who are successful in this examination will be seeking admission for medical and engineering colleges. I would like to have an assurance from the hon. Minister that even though the examinations are delayed, the results thereof will be declared in time enabling the successful students to apply for admission into medical and engineering colleges.

These are the two questions to which I should have a reply from the hon. Minister. One is about the preliminary findings of the enquiry and the other is about declaration of results.

SHRIMATI SHEILA KAUL: Long before the news item came in the papers about the leakage of question papers, the Board had brought the matter to the notice of the police because we were having a very keen eye. I might tell you that in one of the papers this morning there was a picture of a boy with all the answers in his shirt, properly stitched. Somebody telephoned to the Chiarman of the Board and the Chairman immediately went there. The invigilator was also quick to notice this. Ultimately the boy was taken to task and turned out. So to say that they are not vigilant will not be quite correct.

5 P.M.

SHRI B. D. KHOBRAGADE: My question was whether you have got any preliminary evidence against any officers, whether you have held any preliminary inquiry and you have any *prima facie* case against anybody, and expelled anybody.

MR. DEPUTY CHAIRMAN: Have you taken action against anybody?

SHRIMATI SHEILA KAUL: I have just now explained the process which has nine different steps. We are trying to find out how we can put the blame on somebody. Unless we have evidence, we cannot do anything of this type. And the police is looking into it. About the results, they will be declared at about the same time and I think the parents need not worry about that.

MR. DEPUTY CHAIRMAN: Dr. Bhai Mahavir.

डा० भाई महावीर (मध्य प्रदेश) : श्रीमन्, मंत्री जी ने कहा कि 8 या 9 मंजिलों से पार होकर क्वश्चन पेपर जाते हैं और हम देख रहे हैं कि किस जगह पर गड़बड़ हुई है। जो समाचार पत्रों की जानकारी है, उनमें जो खबरें आ रही हैं—डिपुटी सैक्रेटरी के नीचे के किसी व्यक्ति को क्वेश्चन पेपर हेंडल करने का मौका नहीं आता। मैं जानना चाहता हूं, क्या यह सच नहीं है कि यह लिकेज किसी जगह सीलड पैक बन कर समय से पहले तोड़ा गया। इस रूप में नहीं हुआ, यह लीकेज पैक करने से पहले हुआ? किसी ने कुल छपे हुए परचे में से एक-आध खिसका लिया है और उसको फिर छपवा कर बाजार में बेचा गया है और जो दाम मिले, ज्यादा या कम, उस पर पैसा बनाया गया है। यदि ऐसा हुआ है तो यह छः या आठ मंजलों में काम नहीं होता है, ये टाप लेवल पर मिली-भगत होने के सिवाये और कोई कारण नजर नहीं आता। तो मैं मंत्री जी से जानना चाहता हूं, क्या उस लैवल पर चैक करने की बजाये, अगर आप इतनी बड़ी-बड़ी मंजिलों का चक्कर लगवायेंगी तो शायद इतनी देर में जो कोई छिपना चाहते है या बच निकलना चाहते हैं वह अपना इंतजाम कर लेंगे।

इसलिये पहला सवाल महोदय, मेरा यह है कि डिपुटी सैक्रेटरी के रैंक के लोगों के हाथ में रहने वाली चीज अगर उन के लेवल पर निकल जाती है तो आप को ऐसे मामलों को रोकने के लिये तुरन्त कोई अनुशासन की कार्यवाही करने में क्या दिक्कत थी? आपने कहा कि दिल्ली के बाहर से और कोई एवीडेंस नहीं मिली। आज के पत्र में यह खबर है कि पहले दिन लीकेज के बाद छः गुंडे खोज करके दिखायी दिये के किस लड़के के माध्यम से यह खबर पुलिस तक तथा अधिकारियों तक पहुंची है और अगर गुन्डे मेरठ से आये थे, अगर मेरठ के गुन्डों को चिन्ता हो रही है तो इसका मतलब यह है कि मेरठ तक बात पहले पहुंची हुई है, इस के अंदर किसी को संदेह नहीं होना चाहिए। दिल्ली में यह हो जाय और मेरठ तक न पहुंचे इस में किस को विश्वास नहीं होगा? आप को एवीडेंस न मिले इस लिये जांच न करवायें या वहां दुबारा इम्तिहान कराने के लिये व्यवस्था न करें, इस में एक सीधा मुद्दा यह है कि एविडेंस कौन देगा? जिनके हाथ में परचे पहुंचे उन का तो इंटरेस्ट इस में है कि यह बात छुपी रहे और छुपाने में अगर वे भी लगे हुए हैं बेचने वाले भी लगे हैं, खरीदने वाले भी लगे हैं तो एवीडेंस कैसे आयेगी जिसके आधार पर आप बाहर के शहरों में इस की जांच करेंगे। लेकिन मुझे लगता है कि जिस तरह से टेलीफोन और टैलैक्स की व्यवस्था है, आस-पास के शहरों में जाने की संभावना है, इस से आप इन्कार मत कीजिये।

महोदय मंत्री जी जानती होंगी, यह इसी साल होने वाली घटना नहीं है। नये साल इस तरह की शिकायतें आती रहीं हैं। तो सरकार का या बोर्ड का या महकमें का क्या रवैया रहा है इसका एक संकेत मंत्री जी के सामने रखना चाहता हूं। मुझे बताया गया है कि 1976 में भी, इमरजेंसी के दिनों में, जब कि इतना डर था, उस समय भी लीकेज हुआ और रामजस स्कूल-6 के प्रिंसिपल द्वारा हुआ, जिस में सारे का सारा पेपर लीक हुआ। लेकिन आज तक उस मामले का फैसला नहीं हुआ। इस बीच में वह प्रिंसिपल महोदय रिटायर हो चुके, और आप फैसला करेंगी कि क्या सजा उन को दी जा सकेगी। 1976 का मामला अगर 1982 तक चलता है

[डा० भाई महावीर]

तो स्वाभाविक है कि उसमें बहुत उपेक्षा होती है या ढिलाई होती है ।

महोदय, दो मैम्बर केन्द्र सरकार के शिक्षा विभाग के हैं, जोइन्ट सैक्रेटरी हैं, डिपुटी डाइरेक्टर्स हैं दिल्ली एडमिनिस्ट्रेशन के । तो क्या मंत्री जी ने कभी इस बारे में भी पता किया है कि वे लोग बोर्ड के काम में कितनी दिलचस्पी लेते हैं? मुझे जानकारी यह है कि वे मीटिंग तक में नहीं जाते और इस वास्ते यह एक उपेक्षित सा मामला रहता है कि अपने देश के बच्चों का भाग्य चोरों, उचक्कों के, दादाओं के हाथ में जा रहा है । इस तरीके से, जैसे परचे निकाले जा रहे हैं, और बेचे जा रहे हैं, उनका हाथ हो रहा है । महोदय, मैं सुझाव के तौर पर दो-तीन बातें आपके सामने रखना चाहता हूं, यदि आप विचार करना चाहते हैं । क्या आपके सामने यह सुझाव आया कि इस बोर्ड के वरिष्ठ अधिकारी के रूप में—सैक्रेटरी या चैयरमैन के रूप में, आप कोई एड्मिनिस्ट्रेटिव सर्विस का व्यक्ति भेजें, डैपुटेशन पर, क्योंकि नीचे के लोगों के बारे में समझा जाता है उनका संपर्क रहता है और वे उस मिली-भगत में शामिल हो जाते हैं ? तो क्या आप डेपुटेशन पर भेजने का विचार करेंगी ?

आप जो जांच करवा रहीं हैं, शिक्षा सचिव की तरफ से जिसका आदेश दिया गया वह क्या परीक्षा की सारी प्रणाली के बारे में विचार करेंगे जिसमें इनविजिलेशन, इवेल्यूएशन, रिवेल्यूएशन, इन सब बातों का समावेश होगा ? जो इनविजिलेशन के लिये सवा आठ रुपये शिक्षकों को दिये जाते हैं वह इतने अपर्याप्त हैं कि इसके कारण टीचर्स नहीं मिलते । इनविजिलेशन के लिये किसी भी छोटे से 10वीं पास लड़के-लड़कियों को पकड कर खड़ा कर दिया जाता है, वह खुद उनसे छोटे होते हैं जो परीक्षा में बैठते हैं । वह क्या निगरानी कर सकेंगे ? स्वाभाविक रूप से यह समस्या हल नहीं हो सकती है । तो मैं मंत्री जी से यह जानना चाहूंगा कि क्या आप इनविजिलेशन के शुल्क को बढ़ायेगीं ताकि टीचर्स इसमें रुचि लेकर इस जिम्मेदारी को लें, जो कि बच्चों को संभालने का अनुभव भी रखते हैं ।

श्रीमन्, आपने इंस्पैक्शन की बात की । मुझे लगता है कि ऊपरी सतही तौर पर कोई कार्यवाही होगी, जब तक आप इसकी गहराई को देखेंगे नहीं तब तक इन मामलों को सही नहीं किया जा सकता । इन बातों के बारे में मंत्री जी बतायें ।

श्रीमती शीला कौल : मान्यवर, यह जो इंस्पैक्शन की बात माननीय सदस्य ने कही है, हर जगह इन्स्पैक्शन टीम भेजी हुई है और दिल्ली से बाहर जो भेजी हुई है उनकी कोई रिपोर्ट नहीं आई है कि कहीं भी लीकेज हुआ है । दूसरे, जो माननीय सदस्य ने जिक्र किया है चेयरमैन या सैक्रेटरी वगैरा जो कि नीचे से आते हैं, नीचे के लोगों से मिल जाते हैं, इनकी बजाय एक आई० ए० एस० को रखा जाये, तो आई० ए० एस० को रखने में, आपको मालूम है कि जैसा वाइस-चांसलर को रख लेते हैं तो कहा जाता है कि कोई एजुकेशनिस्ट नहीं मिला कि आई० ए० एस० को रख दिया, फिर यहां भी मुश्किल पड़ जाती है । आप दुबारा इस को सोचें तो दूसरी राय देंगे । . . . (**व्यवधान**)

डा० भाई महावीर : दो तीन बातें मैंने कहीं, इंक्वायरी के बारे में तो जवाब दें ।

श्री उपसभापति : वह सब हो गया । . . . (**व्यवधान**) । डा० स्वरूप सिंह ।

DR. SARUP SINGH (Haryana): I am ill and I am not

really very fit even this moment. But I came to participate in this and I am grateful that you have permitted me. I do not think that the Minister should reply to the questions that I am raising. Really, I am not raising any question. I am quite unhappy that all kinds of things about various people involved have been said. They were unnecessary. It is not a question of one Government succeeding or failing. There is a human element in it. As far as that human element is concerned, it is the same everywhere in all parts of our country. We need not raise here moral questions because after all you cannot expect the teachers to be more honest than ourselves here. If it is a question of making quick money, who can beat the politicians of India and I make no distinction between one kind of a politician and another. Therefore, I am not saying about that. I am making three concrete suggestions. Firstly, don't make the results of the Higher Secondary the basis of admission to the various technical courses. I am thinking first of all of the engineering courses. Don't admit any student to the engineering colleges on the basis of the percentage of marks obtained by him in the Higher Secondary because for one thing the Higher Secondary Boards throughout the country have various kinds of standards and some of the good Secondary Board students might suffer. Secondly, there is this kind of a problem that you are facing. Let each technical institution . . . Let me repeat what I have in my mind. Let there be a regular kind of entrance examination for students who want admission in engineering colleges. We have luckily a very good example before us of the IITs. The IIT system is still credible. They have not lost their credibility, and they are examining the students for all the five IITs. Surely it should be possible for the country—and I am not talking only of this Government; any Government—to admit the best possible students which our system produces to these engineering colleges. That is number one. There should be no admissions to engineering colleges on the basis of the percentage of marks obtained by a student in the Higher Secondary examination. Number two is this. The second coveted course is the medical course. Unfortunately, I hesitate to speak about medical course because what I am going to say may sound somewhat less credible because of the questions which have arisen recently about the Delhi University medical examinations. But, surely, the All India Medical Institute has been conducting an entrance examination. The Delhi University has also been conducting an entrance examination. All the States in the country, including Uttar Pradesh, have also, I presume, been conducting their admission examinations. Now you can take advantage of the expertise that is available in the country for the conduct of the medical examinations for the medical courses. It is not a question of IAS or anyone else. It is not that. We are dealing with a technical question. I want you to conduct an examination where the leakage will be minimum. You see, some leakage you can never rule out. It is not a question of people who are highly placed or anybody else. In fact, I hear the people saying that every doctor wants his son to be a doctor. Every engineer presumably wants his son to be an engineer. There can be corruption of that kind which can be checked through a technical kind of a formula which will ensure that there is minimum corruption about these medical and engineering courses. Those students who cannot join these courses, where do they go? From Delhi at any rate where do they go?

[Dr. Sarup Singh]

They go to the Honours courses of the Delhi University. And one of the very prestigious courses at present is the B. Com. Honours course, Honours course in Commerce. There is also the Honours in Economics. I have a suggestion. Sir, I speak through you. She might one of these days invite the Vice-Chancellor of the Delhi University for a discussion. The Delhi University is at present under a cloud. But I presume that it is a temporary phase. And that Delhi University should examine as to whether its various Departments can conduct their own entrance examinations. I know, it means duplication. It means a lot of botheration....

DR. BHAI MAHAVIR: Are you sure there would not be any leakage there?

DR. SARUP SINGH: My dear Bhai Mahavir, I know, and I have already said that none of us is more honest than the other. We are all of the same clay, human clay. Let us not pretend. This business of holier than thou does not help anybody. And the credibility of each one of us is as law as it can ever be. But let us . . .

DR. BHAI MAHAVIR: Whether those papers would not be leaked.

DR. SARUP SINGH: The Minister will not leak them. You will leak them because you are a teacher in the Delhi University. She is not going to leak those papers. And she does not have to say why are those papers leaked. They are leaked because I have leaked them, you have leaked them. Please, what are we discussing? We are discussing a very serious matter and don't lose this seriousness by involving politics of one kind or another. It does not help anybody, and does not also wash. The students believe that all of us are what we are. The whole country knows what we are. Does anybody has any illusion about us? Forget it. Here is, however, a question where the children's future is involved. I am raising technical questions. You cannot have too many Boards for Delhi, though here also you could bifurcate. You could have one Board for All India, you could have one Board for the others because too many students are involved and some mistakes or the other always take place. But I am saying, is it possible for Delhi University? The Delhi School of Economics has been conducting an entrance examination all these years. Has anybody challenged it? The Department of English conducted an entrance examination for students from outside Delhi. Has anybody challenged it? It is because what do you want as a Department? We want the best possible students. And we say, here are the students. *(Time bell rings)* Sir, only one word more and I will have finished. The lower middle-class parents are greatly worried, specially the lower middle-class parents because in their case the child's admission to a college is the child's future. Business classes do not bother. I am afraid, even the politicians do not bother. But the middle classes, educated middle classes, they are greatly concerned and often they transfer the parents' anxiety to the children and the children, some very bright children become psychological misfits. I think it is high time that we must welcome Dr. Adiseshiah's suggestion, who had said, that this question should not have been discussed at all in the House. I agree with him. But, it seems to me, Dr Malcolm Adiseshiah you are a very wise man and some others also, why cannot you evolve some kind of a technical

formula whereby the human error is minimum. Otherwise, human error will always be there and we will continue shouting at each other. Where will it take us? *(Time Bell rings)*. Sir, I am grateful to you for having given me a chance.

MR. DEPUTY CHAIRMAN: They are very good suggestions.

SHRIMATI SHEILA KAUL: Sir, I am extremely grateful to my hon. friend for his very good suggestions. *(Interruptions)*.

THE INDUSTRIAL EMPLOYMENT (STANDING ORDERS) AMENDMENT BILL, 1981—contd

MR. DEPUTY CHAIRMAN: We will now take up clause by clause consideration of the Industrial Employment (Standing Orders) Amendment Bill, 1981. On clause 2, there are four amendments. The Minister has already moved his amendments, and so has Mr. Dhabe.

SHRI SHRIDHAR WASUDEO DHABE: Sir, in connection with my amendments I want to say that this right which has been provided here has been given to employees' trade unions or other representative body of workers but employees' federations or associations have not been included. I say that they also should be included.

MR. DEPUTY CHAIRMAN: Now, I will first put the amendments by the Minister Nos. 3 and 6 to vote. The question is:

3. "That at page 1, line 13, for the word 'workmen' the word 'workman' be substituted."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The question is:

6. "That at page 2, for line 3, the following be substituted, namely:— .

'(i) 'wages' and 'workman' have the meanings respectively assigned to them in clauses (rr) and (s)'."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, I will put amendments by Mr. Dhabe, Nos. 4 and 5, to vote. The questions is:

4. "That at page 1, line 13, after the word 'employer' the words 'or the employers federation or association' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

5. "That at page 1, line 16, after the word 'question' the words 'as early as possible but not later than three months' be inserted."

The motion was negatived.

MR. DEPUTY CHAIRMAN: Now, I will put clause 2 to vote. The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3— Amendment of section 6

MR. DEPUTY CHAIRMAN: There are two amendments, No. 7 by Minister, and No. 8 by Mr. Dhabe.

SHRI BHAGWAT JHA AZAD: Sir, I move:

7. "That at page 2, line 6, for the words 'Any employer' the